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SLP(C)No. 881 OF 2002
ITEM No.19

Court No.08

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.881/2002

(From the judgement and order dated 24/07/2001 in CWP 4361/98
of The HIGH COURT OF DELHI AT N. DELHI)

UNION OF INDIA & ORS.

Petitioner (s)

VERSUS

DEEPAK BHARDWAJ & ORS.
(With prayer for interim relief)
With

Respondent (s)

SLP(C)No.2681/2002, SLP(C)No.2682/2002, SLP(C)No.2683/2002,
SLP(C)No.2684/2002, SLP(C)No.2685/2002, SLP(C)No.2686/2002,
SLP(C)No.2687/2002, SLP(C)No.2688/2002, SLP(C)No.2689/2002,
SLP(C)No.2690/2002, SLP(C)No.2691/2002, SLP(C)No.2692/2002,
SLP(C)No.2693/2002, SLP(C)No.2694/2002, SLP(C)No.2695/2002,
SLP(C)No.2696/2002, SLP(C)No.2697/2002, SLP(C)No.2704/2002,
SLP(C)No.2705/2002, SLP(C)No.2706/2002, SLP(C)No.2707/2002,
SLP(C)No.2709/2002, SLP(C)No.2710/2002

Date : 30/09/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s) Mr. Soli J. Sorabjee, AG
Mr. D.N. Goburdhan, Adv.
Ms. Pinky Anand, Adv.
Ms. Geeta Luthra, Adv.

For Respondent (s) Mr. V. Shekhar, Adv.
Mr. S. Madhavan, Adv.

Mr. Pradeep Gupta, Adv.
Mr. K.K. Mohan, Adv.
Mr. C.M. Kennedy, Adv.

Mr. Sanat Kumar, Adv.
Mr. S.R. Bhat, Adv.
Mr. Naveen R. Nath, Adv.
Ms. Lalit Mohini Bhat, Adv.
Ms. Hetu Arora, Adv.

Mr. Rahul Ray, Adv.
Mr. Umesh Kumar Khaitan, Adv.

Ms. Binu Tamta, Adv.

Mr. V.B. Saharya, Adv.

for Ms. Saharya & Co.,Adv.

Mr. K.K. Mohan,Adv.
Mr. S.C. Tripathy,Adv.

Mr. Jitendra Mohan Sharma,Adv.

Mr. R.C. Kohli,Adv.

Ms. Vibha Datta Makhija,Adv.

UPON hearing counsel the Court made the following
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T....J
.SP2

Learned counsel for the petitioner to supply
copy of the rejoinder to learned counsel for
respondent No.1 in SLP(C) No.881/02.
List the matter on 11th November,2002.

.SP1

(Ganga Thakur)
P.S.to Registrar

(Jasbir Singh)
Court Master